

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P No. 678 of 2016

.....

1. Dinesh Mishra
2. Manikant Mishra Petitioner(s).

-V e r s u s-

1. State of Jharkhand
2. Kaushal Prasad Opposite Party (s).

.....

CORAM: HON'BLE MR. JUSTICE ANANDA SEN
Through: Video Conferencing

.....

For the Petitioner(s) : Mr. Abhay Kr. Mishra, Advocate
For the State : Mr. Rakesh Kumar, APP

.....

05/07.07.2020 Mr. Rakesh Kumar, learned counsel for the State submits that in this case charge-sheet has already been submitted on 31.03.2016.

Mr. Abhay Kr. Mishra, learned counsel for the petitioner submits that in view of the statement made by the counsel for the State, he wants to withdraw this application with a liberty to file an appropriate application before the court challenging the order taking cognizance or any other order, as per the instruction of his client.

Considering his submission, this criminal miscellaneous petition is dismissed as withdrawn with the aforesaid liberty.

(Ananda Sen, J.)